## **GOVERNMENT OF INDIA** MINISTRY OFHEALTH AND FAMILY WELFARE **RAJYA SABHA QUESTION NO02.03.2010**

ANSWERED ON

JUNKED FOOD.

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Shri A. Elavarasan

Will the Minister of COALHEALTH AND FAMILY WELFAREINFORMATION AND BROADCASTINGHEALTH AND FAMILY WELFARE be pleased to state :-

- (a) whether Government proposes to bring in strict safety and quality control of junked foods and energy drinks as there is no standards governing these items in the country's existing food laws namely the Prevention of Food Adulteration Act; and
- (b) if so, the details thereof?

## **ANSWER**

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE

(SHRI DINESH TRIVEDI)

(a) & (b) The Food Safety and Standard Authority of India has informed that the process of making standards for new food items being introduced in the market from time to time, like the 'Junk food' and the 'energy drinks', which have not been defined under the Prevention of Food Adulteration (PFA) Act, 1954 and PFA Rules, 1955, is a continuous process undertaken by the statutory authority under the exiting food laws.